

on the deceased is also provided. Further payment upto Rs. 1000/- is given immediately for funeral expenses of the deceased.

(e) Safety rules were violated in 115, 117 and 122 fatal accidents during

the years 1982, 1983 and 1984 respectively.

The details of action taken in respect of the above mentioned fatal accidents by the Directorate General of Mines Safety and by the management are given below :—

BY DIRECTORATE GENERAL OF MINES SAFETY

<i>Details of Action Taken</i>	1982	1983	1984
(i) Number of prosecutions launched	7	9	16
(ii) Number of persons whose certificates have been suspended by DGMS	19	9	13
(iii) Number of person warned	45	67	52
BY MANAGEMENT			
(i) Number of persons suspended	77	35	32
(ii) Number of persons warned	25	25	16
(iii) Increment stopped/Reverted, Promotion withheld/Services terminated etc.	25	27	14
(iv) Others	1	1	1

Installation of a TV Relay Centre at Saharsa and Madhepura in Bihar

61. SHRI MAHABIR PRASAD YADAV : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether there is proposal to instal television relay centre in each of the District headquarters in Bihar;

(b) if so, the reasons why the two Districts namely Saharsa and Madhepura of Bihar have not got this facility; and

(c) whether a T.V. relay centre at each of the above two Districts will be installed ?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI V.N. GADGIL) :
(a) All district headquarters in Bihar are

proposed to be brought under TV coverage to the extent possible either through an independent transmitter or one in the neighbouring areas during the VII Plan period.

(b) and (c) High power TV transmitter at Katihar and low power TV transmitter at Saharsa included in the VII Plan proposals are expected to provide TV coverage to the districts of Saharsa and Madhepura, when implemented.

Import of Fresh Fruits by NAFED

62. SHRI RADHAKANTA DIGAL : Will the Minister of AGRICULTURE be pleased to state :

(a) whether Government have lifted restrictions on NAFED and other private importing parties engaged in the import of fresh fruits;

(b) if so, the reasons thereof;

(c) total quantities of fruits proposed to be imported by NAFED in financial year 1985-86; and

(d) names of the countries from where NAFED proposes to import fruits ?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION (SHRI YOGENDRA MAKWANA) : (a) In terms of the Import-Export Policy 1985-86, NAFED was authorised to register contracts for import of fresh fruits upto the value of Rs. 3 crores during 1985-86 for which foreign exchange was allotted by the Government. Further import of fresh fruits upto the value of Rs. 4.5 crores has been authorised with effect from 20.10.1985.

(b) to (d) The foreign exchange allocation for import of fresh fruits has been increased to Rs. 7.5 crores with the objective of expanding commercial exchanges between India and Afghanistan through a linkage with increased exports of Indian non-traditional items to that country.

Utilization of Fishing Trawlers

63. SHRI D.P. JADEJA : will the Minister of AGRICULTURE be pleased to state :

(a) whether Government have any comprehensive programme to ensure full and year-round utilisation of our fishing trawlers;

(b) the measures contemplated to encourage boat and trawler owners to ensure maximum and optimum utilisation of the existing fishing feet; and

(c) the present policy of Government for providing cent percent excise rebates on fuel/oil to all fishing boats ?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION (SHRI YOGENDRA MAKWANA) : (a) and (b) No, Sir. However, some of the measures taken to ensure better utilisation of our fishing trawlers are as follows :—

(1) The performance of the fishing trawlers owned by the Government of India Institutes is being constantly monitored to improve their operational efficiency and utilisation.

(2) Landing and berthing facilities in the form of major and minor fishing harbours, landing centres have been created at 73 centres.

(3) Incentives for export are provided by the schemes of the Ministry of Commerce.

(4) Other infrastructure shore facilities such as auction halls, ice plants and cold storage are created.

(c) The fishing trawlers of 13.7 meters length and above and having an engine of 150 BHP and above are eligible for rebate upto 100% of excise duty linked to their export. A scheme for extending the concession of excise duty levied on H.S.D. oil to all types of fishing